

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "C" BENCH

**Before: Smt. Annapurna Gupta, Accountant Member  
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 207/Ahd/2023  
Assessment Year 2018-19**

Vidyasagar Comtrade Pvt. Ltd., 31, Block-B, Riviera Elegance, Prahadnagar, Ahmedabad, Gujarat-380015  <b>PAN: AAECV4772D (Appellant)</b>	Vs	The Pr.CIT-3, Ahmedabad  <b>(Respondent)</b>
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**Assessee Represented: Withdraw Application  
Revenue Represented: Shri Kamlesh Makwana, CIT-DR**

Date of hearing : 12-06-2024  
Date of pronouncement : 19-06-2024

**आदेश/ORDER**

**PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-**

This appeal is filed by the Assessee as against the Revision order dated 21.03.2023 passed by the Principal Commissioner of Income Tax-3, Ahmedabad arising out of the assessment order passed under section 143(3) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') relating to the Assessment Year 2018-19.

2. At the outset, the assessee filed a letter dated 11.06.2024 requesting to withdraw the above appeal, since the assessee got substantial relief in the giving effect order passed by the Assessing Officer and making meager disallowance under section 14A of the Act.

3. Recording the above statement of the assessee, **the appeal filed by the assessee is hereby dismissed as withdrawn.**

Order pronounced in the open court on 19-06-2024
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**Sd/-**  
**(ANNAPURNA GUPTA)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(T.R. SENTHIL KUMAR)**  
**JUDICIAL MEMBER**

**Ahmedabad: Dated 19/06/2024 TRUE COPY**

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण,  
अहमदाबाद